



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 399/2016  
with  
M.A. No. 386/2016**

**This the 7<sup>th</sup>day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

SHRI N.K. SAINI  
S/O BHAGWANT SINGH SAINI  
LOCO PILOT (GOODS)  
UNDER DRM NORTHERN RAILWAY  
MORADABAD

... Applicant

(By Advocate: Sh. H.K. Bajpai for Ms. Meenu Mainee)

**VERSUS**

UNION OF INDIA: Through

1. General Manager  
Northern Railway  
Baroda House, New Delhi
2. Chief Operating Manager (G)  
Northern Railway  
Baroda House, New Delhi
3. Divisional Railway Manager  
Northern Railway  
Moradabad

... Respondents

(By Advocates: Sh. A.K. Srivastava and  
Sh. V.S.R. Krishna)

**ORDER (Oral)**

**Hon'ble Mr. Pradeep Kumar, Member (A):**

Sh. H.K. Bajpai appeared as proxy to Ms. Meenu Mainee, learned counsel for the applicant. Sh. A.K.



Srivastava and Sh. V.S.R. Krishna, learned counsels appeared on behalf of the respondents.

2. Learned proxy counsel for the applicant prays for adjournment.

3. It is seen that from earlier dates of hearing, i.e., on 06.03.2019 that the applicant prayed for time. Again, on 29.04.2019 also, proxy counsel for the applicant prayed for time, which was granted as a last chance. Thereafter, again on 03.09.2019 also, proxy counsel for the applicant prayed for time and was allowed as a last chance. Even on date, proxy counsel for applicant prays for time.

3. Matter has been considered.

4. Such delaying tactics on the part of the applicant not to argue the OA but keep it pending, cannot be accepted. It is obvious that applicant has lost interest to pursue the OA.

5. In view of above, OA along with pending MA is dismissed due to default on the part of applicant for non-prosecution.

6. No order as to costs.



**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

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